# GOVERMNENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# **LOK SABHA UNSTARRED QUESTION NO. 1277**ANSWERED ON 03<sup>RD</sup> MARCH, 2016

# **CASES AGAINST NHAI**

#### 1277. SHRI SHARAD TRIPATHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of National Highways Authority of India (NHAI) cases under consideration of the courts for noncompliance of the conditions of land acquisition for State highways and the action being taken by the Government for the disposal thereof;
- (b) whether there have been increase in the cases of misappropriation of funds by the officers of NHAI; and
- (c) if so, the action taken by the Government against guilty persons along with the financial loss incurred due to this?

## **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

### (SHRI PON. RADHAKRISHNAN)

- (a) National Highways Authority of India (NHAI) acquires land for National Highways (NH) under NH Act, 1956 through a Competent Authority (Land Acquisition) (CALA) appointed by the Central Government under section 3(a) of the said Act. Land for State Highways is not acquired by NHAI. As per the provision of NH Act, the land owners or NHAI can approach the arbitrator if the compensation amount determined by CALA is not acceptable. Further, they can also approach higher court if they are not satisfied. NHAI/CALA complies with the decision of the Courts.
- (b) No, Madam.
- (c) Does not arise.

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